

Central Administrative Tribunal, Lucknow Bench, Lko
Original Application No. 490/2003

this the 22nd day of April, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

HON'BLE SHRI M.L. SAHNI, MEMBER (J)

1. S.s.Lal Kushwaha son of late Sri Gaya Prakash
Kushwaha resident of Village A-1489/8, Indira
Nagar, District Lucknow.

2. Bishan Lal son of late Shri Patti Lal r/o
392, Shekhupura Colony, Lucknow.

3. Rakesh Kumar son of late Shri J.P.Srivastava
r/o 60 K, Pili Kothi, Gaush Nagar, Lucknow.

4. Krishan Prasad son of late Sri Bhagwan
Prasad r/o 122, Shekhupura colony, Lucknow.

5. R.K.Singh son of Raghuraj Singh r/o B-42,
Sector H, Aliganj, Lucknow.

...Applicants

By Advocate:Sri Y.M.singh

Versus

1. Union of India through the Secretary,
Ministry of Telecommunication, Govt. of India, New
Delhi.

2. Director General ,Govt. of India, Sanchar
Bhawan, New Delhi.

3. The Chief General Manager, Telecom U.P. East Circle Department
of Telecommunication, Government of India, Lucknow.
4. The Assistant General Manager (Staff) Telecom, U.P. East
Circle Department of Telecommunication, Government of India, Lucknow.

Corrected as
per Hon'Court
order dt. 29.6.04.

By Advocate: Sri G.S. Sikarwar

ORDER (ORAL)

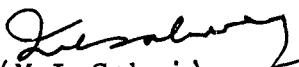
BY HON'BLE SHRI S.P. ARYA, MEMBER (J)

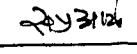
This O.A. has been filed by the applicants
for quashing the order dated 11.6.2003 (Annexure
No. 1) rejecting the representation of the
applicants for giving them promotion under BCR
Scheme. The impugned order has been passed by the
Bharat Sanchar Nigam Limited (a Govt. of India
Enterprises).

2. We have heard both the counsel for the
parties and perused the pleadings.

3. The preliminary objection has been raised by the counsel for the respondents that the grievance of the applicant is against the Bharat Sanchar Nigam Limited which does not fall within the purview of this Tribunal. Bharat Sanchar Nigam Limited is a Corporation. Group 'C' employees have been absorbed in the Bharat Sanchar Nigam Limited. Bharat Sanchar Nigam Limited has not been brought within the purview of this Tribunal as no notification has been issued under Section 14(2) of the AT Act, 1985. This Tribunal has no jurisdiction unless such notification is issued. We therefore, cannot entertain this application for want of jurisdiction.

4. The O.A. is accordingly dismissed. However, liberty is given to the applicants to approach appropriate forum for redressal of ^{their} ~~his~~ grievance. No cost.


(M.L.Sahni)
Member (J)


(S.P.Arya)
Member (A)

HLS/-